

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 61/1960/2020**

This the 21<sup>st</sup> day of September, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Ranjit Singh & Another ..... Applicants

(Advocate:- Mr.Karam Vir Bhushan) ..... Respondents

**Versus**

UT of J&K and ors. ..... Respondents

(Advocate: Mr.Amit Gupta, AAG.)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

This TA (TA No.61/1960/2020) arises out of SWP No.4448 /2019 claiming the relief for the post of Rehbar-e-Khel. It is not a civil post and the Tribunal does not have any jurisdiction in this matter. Registry is directed to return the file to the Hon'ble High Court of Jammu and Kashmir at Jammu.

**(ANAND MATHUR)  
MEMBER (A)**

**(RAKESH SAGAR JAIN)  
MEMBER (J)**

/kdr/